

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00455/2019

Jabalpur, this Wednesday, the 22nd day of May, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Mahesh Kumar Meena
S/o Shri Badrilal Meena
aged about 38 yrs
Loco Pilot Goods,
Residence RBII 170-B
Eastern Railway Colony Guna

-Applicant

(By Advocate –Shri M.N. Banerjee)
V e r s u s

1. Union of India,
Through the General Manager
West Central Railway
Near Indira Market Jabalpur 482001

2. Divisional Railway Manager,
Bhopal Division, West Central Railway
Near Habibganj Railway Station
Bhopal PIN 462003

3. Chief Crew Controller Loco Loby
Guna PIN 473001

4. Shri Bharat Lal Meena Loco Pilot Goods
Through Chief Crew Controller,
Loco Loby, Guna (M.P.) PIN 473001

-Respondents

(By Advocate –Shri A.S. Raizada)

O R D E R (Oral)

This Original Application has been filed against the inaction on the part of the respondent-department whereby the representation dated 04.12.2017 (Annexure A/5) has not been decided till date.

2. Precisely the case of the applicant is that the respondent-department vide Annexure A/4 dated 26.10.2017 has corrected the seniority position of the applicant from Serial No.296 to 268A above his junior. The applicant has made representation to the respondent-department on 04.12.2017 (Annexure A/5) with the request to give the stepping up of pay of the applicant at par with the juniors.

3. At this stage the counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to decide the representation dated 04.12.2017 (Annexure A/5) in a time bound manner.

4. I am of the view that it would be in the interest of justice, if the respondents are directed to decide the pending representation of the applicant. Resultantly, without going through the matter on merits, the respondents are directed to decide the applicant's representation dated 04.12.2017 Annexure A/5 within a period of

90 days from the date of receipt of a copy of this order.

Respondents shall pass the speaking and reasoned order.

5. Accordingly, this O.A. is disposed of at admission stage. No costs.

**(Ramesh Singh Thakur)
Judicial Member**

kc